

R.O.C.NO.23991-C/2020/C3



NOTIFICATION NO. 47-A/2020

It is reported that there is an increase in the number of detected cases of Coronavirus and a large number of Districts of the State are within red-zones, including the Districts of Chennai and Madurai, where the Principal Seat and the Bench of the High Court are situate. The spread may gain higher proportions in the coming week of May 2020. In between, the State Government also intensified the lockdown from 26.4.2020 to 29.4.2020 in several Corporations, including the Municipal Corporation of Chennai and Madurai. The state of uncertainty with regard to either the lifting of the lockdown or staggered functioning is yet to be declared by the State Government as well as by the Central Government.

In view of the above, as notified vide Notification No.47/2020, dated 18.04.2020, it may not be appropriate to resume regular and normal functioning as that may invite the possibility of congregation of lawyers and litigants, and violation of physical distancing norms keeping in view the large number of lawyers practising in the High Court, together with their staff. In order to ensure physical distancing norms, threats of spread of the endemic by physical contact, and to avoid any complications arising therefrom, the system of hearing of matters only through remote video conferencing shall be continued.

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It is therefore notified that the level and volume of functioning is hereby enhanced in a limited staggered manner for the time being till 31st of May, 2020, which will continue till the lockdown is lifted or relaxed, only through video-conferencing as was being conducted till now or a decision is taken otherwise for resumption of normal functioning.

In view of the above, and considering the various suggestions that have been made by the State Bar Council; the respective Bar Associations of the High Court, whose opinions have been received; the opinion of the Advocate General, and the views of certain other District Bar Associations and individual lawyers, including Senior Advocates, Notification No.47/2020 dated 18.04.2020, issued for regular functioning in the month of May, 2020 stands modified to the effect that instead of the regular functioning of Courts, the High Court at Principal Seat shall function through video-conferencing only, with the Hon'ble Judges from their residences. This staggered functioning be conducted with the strength of Two Division Benches and Ten Single Judges.

The Bench at Madurai having a slightly different set up, being at a considerable distance from the township and with all the Judges living within the campus of the High Court, presently 15 in number including the Hon'ble Administrative Judge, will function from their residences or their chambers through video-conferencing only. The subject matter of urgent cases to be taken up can be allocated amongst all the available Judges at Madurai Bench and the Additional Registrar General (i/c) cum Registrar (Judicial), the Registrar Administration and the Additional Registrar (I.T.) shall make all necessary arrangements for the same with the permission of the Hon'ble Administrative Judge.

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In addition to, the Hon'ble Chief Justice having taken notice of the Notification No.40-3/2020 DM-I (A) dated 1st of May, 2020 issued by the Ministry of Home Affairs, Government of India, New Delhi was pleased to direct that the judicial functioning of the High Court, both at Principal Seat and at Madurai Bench, shall be conducted strictly through video-conferencing only and the e-filing / e-mail filing system, as was being done before subject to all the prescriptions additionally provided in the aforesaid Notification of the Ministry of Home Affairs restricting movement in Containment Areas.

The functioning in the month of May 2020 of the High Court Madras and Madurai Bench of Madras High Court, Madurai, as already notified vide High Court's Notification No.47/2020 dt.18.04.2020 stands modified as mentioned above.

HIGH COURT,MADRAS
DATED: 01.05.2020.

SD/- C.KUMARAPPAN
REGISTRAR GENERAL

To

1. All the Hon'ble Judges (for information).
2. All the Registrars, High Court, Madras and Madurai Bench of Madras High Court, Madurai.
3. All the Officers, High Court, Madras and Madurai Bench of Madras High Court, Madurai.

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4. The Secretary to His Excellency The President of India, New Delhi.
5. The Secretary General, Supreme Court of India, New Delhi.
6. The Chief Secretary to Government, Secretariat, Chennai 9.
7. The Private Secretary to His Excellency The Governor of Tamil Nadu, Raj Bhavan, Guindy, Chennai.
8. The Chief Secretary to Government of Puducherry, Puducherry.
9. The Secretary to Government, Home Department, Secretariat, Chennai-9
10. The Registrar General, High Court of Judicature @ Patna.
11. The Registrar General, High Court of Madhya Pradesh @ Jabalpur.
12. The Registrar General, High Court of Andhra pradesh @ Amaravati.
13. The Registrar General, High Court of Telangana @ Hyderabad.
14. The Registrar General, High Court of Judicature @ Bombay.
15. The Registrar General, High Court of Punjab & Haryana @ Chandigarh.
16. The Registrar General, High Court of Judicature @ Allahabad.
17. The Registrar General, High Court of Kerala @ Ernakulam.
18. The Registrar General, High Court of Rajasthan @ Jodhpur.
19. The Registrar General, Odisha High Court @ Cuttack.
20. The Registrar General, High Court of Karnataka @ Bangalore.
21. The Registrar General, High Court of Jammu & Kashmir @ Srinagar/Jammu.
22. The Registrar General, High Court of Calcutta @ Kolkatta.
23. The Registrar General, High Court of Himachal Pradesh @ Shimla.
24. The Registrar General, The Gauhati High Court, Guwahati, Assam,
(Nagaland, Mizoram & Arunachal Pradesh)
25. The Registrar General, High Court of Manipur

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26. The Registrar General, High Court of Meghalaya
27. The Registrar General, High Court of Tripura
28. The Registrar General, High Court of Gujarat @ Ahmedabad
29. The Registrar General, High Court of Delhi, New Delhi.
30. The Registrar General, High Court of Sikkim @ Gangtok.
31. The Registrar General, High Court of Chhattisgarh @ Bilaspur.
32. The Registrar General, High Court of Jharkhand @ Ranchi.
33. The Registrar General, High Court of Uttarakhand @ Nainital.
34. The Secretary, Madras Bar Association, High Court, Madras.
35. The Secretary, Madras High Court Advocates' Association, High Court, Madras.
36. The Secretary, Bar Council of Tamil Nadu & Puducherry, High Court, Madras
37. The Secretary, Women Lawyers Association, Madras.
38. The Secretary, Law Association, Madras.
39. The Organising Secretary, Tamil Nadu Mediation and Conciliation Centre, High Court Buildings, Madras.
40. The Secretary, Madurai Bench of Madras High Court Bar Association, Madurai.
41. The Secretary, Madurai Bench High Court Advocates' Association, Madurai.
42. The Secretary, Madurai Women Lawyers' Association, Madurai.
43. The Secretary, Madras High Court Madurai Bench Advocates' Association, Madurai.

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- 44.The Secretary, Madurai Bar Association of Madurai Bench of Madras High Court,Madurai.
- 45.Thiru A.L. Somayaji, Senior Advocate, Secretary, Rules Committee, No.29,30, Old Law Chambers, High Court, Madras.
- 46.The Director/Asst. Director, Tamil Nadu State Judicial Academy, Chennai/Madurai/ Coimbatore.
- 47.All the Principal District Judges/District Judges/District Judge-cum-Chief Judicial Magistrate.
- 48.The Principal Judge, City Civil Court, Chennai.
- 49.The Chief Judge, Court of Small Causes, Chennai.
- 50.The Presiding Officer, Principal Labour Court, Chennai.
- 51.The Presiding Officer, Industrial Tribunal, Chennai.
- 52.The Special Judge, Spl. Court for EC & NDPS Act Cases, Chennai.
- 53.The Chairman, State Transport Appellate Tribunal, Chennai.
- 54.The Chairman, Sales Tax Appellate Tribunal, Chennai.
- 55.The Member/Secretary, Tamil Nadu State Legal Services Authority, High Court Campus, Madras 104.
- 56.The Chief Judge, Puducherry.
- 57.All the Chief Judicial Magistrates in the State of Tamil Nadu.
- 58.The Chief Metropolitan Magistrate, Egmore, Chennai.
- 59.The Official Liquidator,'CorporateBhavan', 2nd floor, No.29, RajajiSalai, Chennai-1.

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60. All Law Officers including the Administrator General and Official Trustee and Central Law Officers in the City.
61. The Registrar, Income Tax Appellate Tribunal, Rajaji Bhavan, Chennai 90.
62. The Registrar, Central Administrative Tribunal, City Civil Court Buildings, Chennai.
63. The Registrar, State Consumer Disputes Redressal Commission, Fazer Bridge Road, V.O.C. Nagar Part Town, Chennai-3
64. The Chief Judicial Magistrate, Puducherry.
65. The Registrar, Armed Forces Tribunal, Regional Bench, No.1A (Old MH Complex), Rudhra Road, St. Thomas Mount, Chennai-16.
66. The Curator, High Court Museum, High Court, Madras.
67. The Accountant General, Anna Salai, Chennai- 18.
68. The Editors, The Hindu, Indian Express, Dinathanthi, Dinamani, Dinakaran, Dinamalar, Malaimurasu, Madras Times and UNI Madras.
69. The Press Trust of India, United India Colony, Kodambakkam – 600 024.
70. The Press Reporters, High Court, Madras.
71. The Pay and Accounts Officer, High Court Campus, Madras.
72. The Sub Pay and Accounts Officer, Madurai Bench of Madras High Court Campus, Madurai.
73. The Post Master General, Anna Salai, Chennai-2.
74. The Posting Clerk, Original side, High Court, Madras.
75. The Notice Boards, Appellate Side and Original side
76. The Telephone Operator, High Court, Madras.
77. The Director of Stationery and Printing, Government Press, Chennai.

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78.The Works Manager, Govt. Central Press, Chennai -79.

79.The Dy. Works Manager, Government Press, High Court Buildings, Madras.

80.The Director, All India Radio, Chennai-4 (News Division).

81.The Director, Doordarshan, Chennai-5 (News Division).

82.All the Heads of Section, High Court, Madras and Madurai Bench of Madras High Court, Madurai.

83.The Secretary, The Madras High Court and Madurai Bench Officers and Staff Association, Madras.

84.The Secretary, Law Clerks Association, High Court, Madras.

85.The Record Keeper, A.D. Records, High Court, Madras.

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